to retain committal proceedings. Let us be earnest about it; let us see that the magistrates really function. Otherwise, it is no use having this procedure. Apart from it, the other objection which I have to the present provision is the duality of the procedure that has been introduced; duality of procedure in respect of cases brought up by the police and in respect of complaints filed by a private citizen. I do not think there is any justification whatsoever for this and I think this clause requires further reconsideration.

## FORCE-LANDING OF AIR INDIA INTERNATIONAL CONSTELLATION

SHRI V. K. DHAGE (Hyderabad): Sir. I wish to make a submission. This morning Mr. Mazumdar had raised a question with regard to the report On the tragic accident to the Air-India Constellation. It was stated that a statement would be made. I would like to know when that statement is going to be made. The House is likely to rise at 5 P.M.

MR. DEPUTY CHAIRMAN: He did not say that it will be made today. Information has to be collected. After ali, the accident has occurred or. the way to Djakarta.

SHRI V. K. DHAGE: We should know as to what Government has to say in the matter.

MR. DEPUTY CHAIRMAN: Information has to be collected. At the earliest opportunity, as soon as they have collected the information, the statement will be made.

SHRI R. P. N. SINHA (Bihar): The latest information is that three persons have been recovered

Mr. DEPUTY CHAIRMAN: Government will give the information.

SHRI S. MAHANTY (Orissa): In view of this information which has been given by my esteemed friend on the floor of the House, don't you think, Sir, it is incumbent on the hon. Minister for Communications to come and make a statement?

MR. DEPUTY CHAIRMAN: They . are waiting for fuller information. At the earliest opportunity the statement will be made.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Sir, we are obliged to Mr. Sinha for giving this happy news that at least two passengers have been saved.

SHRI S. N. MAZUMDAR (West Bengal):

## THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 1954—continued

SHRI S. N. DWIVEDY: Mr. Deputy Chairman, I am grateful to Mr. Mathur for accommodating me by cutting short his

[THE VICE-CHAIRMAN (SHRI V. K. DHAGE) in the Chair]

Fortunately for us and perhaps unfortunately for Dr. Katju this Bill was not passed by both the Houses during his regime as the Home Minister. I, therefore, venture to suggest that the whole question should be reconsidered. I quite realise the anxiety of Dr. Katju to get a measure of this kind passed being a lawyer of many years standing but the whole purpose of this Bill must be considered in the changed circumstances. Since it was moved in the House and referred to the Joint Select Committee, some vital changes have occurred. In the Parliament, we have decided that we would have a socialistic rjattern of economy; the welfare State has now been extended to a socialistic pattern and it is no longer the Police State as was visualised by Dr. Katju. I would most respectfully beg of the Government to consider whether, by bringing this amending Bill, they are going to serve the purpose that we have in view.

There is another aspect to this question. As has been seen both from the discussions in the Select Committee and in both the Houses both at the time of reference to the Select